

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Application 213/2002 in
Original Application No 1439 of 1999

Allahabad this the 25th day of March, 2003

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

1. Shivaji Singh, Son of Late Raj Kishore Singh, resident of village Varni, Post Jhavara, District Sultanpur, presently City Railway Station, District Jaunpur.
2. Dharmender Kumar Singh, son of Indrajit Singh, resident of Village and Post Singarpur, District Ghazipur.

Applicants

By Advocate Shri P.K. Singh

Versus

1. Sri Kamlesh Gupta, Divisional Rail Manager, Northern Railway, Lucknow Division, Lucknow.
2. Sri Krishna Mohan Tripathi, Senior Commercial Manager, Northern Railway, Lucknow Division, Lucknow.
3. Smt. Renu Sharma, Senior Divisional Officer (Personnel), Northern Railway, Lucknow Division, Lucknow.

Respondents

By Advocate Shri P. Mathur

O R D E R (Oral)

By Hon'ble Maj Gen K.K. Srivastava, Member (A)

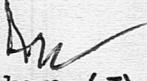
This contempt petition has been filed under Section 17 of the Administrative Tribunals Act, 1985 to punish the respondents for wilful disobedience of the order dated 26.05.00 passed in O.A. No. 1439/99. The following order was passed on

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26.05.2000 in O.A.No.1439/99;

"Respondent no.3 would decide the representation dated 18.2.96 within two months time after receipt of this order by passing a speaking order."

2. Shri Prashant Mathur, counsel for the respondents has filed counter-affidavit annexing the order dated 27.01.2003 as annexure C.A.-1 and submitted that the representation of the applicant dated 18.02.99 has already been decided and no case of contempt is made out. He also informed that the copy of the order dated 27.01.03 has already been sent to the applicant by registered post. Shri Prashant Mathur further submitted that the order of respondents dated 27.01.2003 has been challenged by the applicant by filing a fresh O.A. In view of the statement made by the respondents counsel and also the averments made in the counter-affidavit as well as the order dated 27.01.2003 filed as annexure C.A.-1, we are of the view that though the respondents have taken much more time than allowed in deciding the representation of the applicant, no case of contempt is made out. The contempt petition is dismissed. Notices are discharged.


Member (J)


Member (A)

/M.M./